

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 10 OF 2026 / EZ**

Sujata Biswal

...Applicant

VERSUS

State of Odisha & Others.

...Respondents

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By the Respondent No.3

Through

Kolkata  
Date:

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.3  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:990308097

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 10 OF 2026 / EZ

06 MAY 2026

Sujata Biswal

...Applicant

VERSUS

State of Odisha & Others.

...Respondents

AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
R.NO.3.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts



and circumstances with the case and competent to swear this affidavit.

2. That this OA has been filed alleging environment pollution caused by R-7 while operation of a fly ash brick manufacturing unit and related activities causing immense dust to affect the region, without boundary wall in surrounding area, mandatory sprinkling water to suppress the dust thereby resulted in extreme air pollution and severe noise pollution in the area of Pipili, Dist-Puri, Odisha.
3. That it is pertinent to mention here that the fly ash brick manufacturing unit has been categorised under White Category Industry and does not require to obtain consent to establish / operate from the State Pollution Control Boards. The same has also been taken note of by the Hon'ble Tribunal while adjudicating a case vide OA No.123/2015/EZ - Bishnu Prasad Misro v. State of Odisha & Ors. in their order dtd.02.08.2016. A copy of the order dtd.02.08.2016 is annexed to this affidavit and marked as ANNEXURE - R3/1.



4. That the R-3 Board through Sri S.R. Mallick, Asst. Env. Scientist and Sri S.R.Pradhan, Asst. Env. Scientist, Regional Office, Bhubaneswar have inspected the site on dtd.22.04.2026 and found that one M/s. Thakur Fly Ash Bricks has been established and managed by R. No.7 and R. No.8 who are Spouse. But on the day of inspection, the unit of R-7 & 8 was not in operation. In the meantime all the machineries of the R-7 unit were sold to outside party with an intent to stop production of Fly Ash Bricks.
5. That it is humbly submitted that in the meantime, the R-3 Board on the basis of the direction of the Central Pollution Control Board, vide their circular No.20191 dtd.13.11.2025 has issued a Circular categorisation of Fly Ash Brick Manufacturing Units under Green Category and accordingly, they are required to obtain Consent to Establish and Consent to Operate from this R-3 Board. A copy of Circular No.20191 dtd.13.11.2025 along with the relevant portion of the Categorisation containing Fly Ash Bricks / Block Manufacturing without boiler as Green



Category is annexed to this affidavit and marked as **ANNEXURE - R3/2 Colly.**

6. That it is observed by the Inspecting Officers during their enquiry on dtd.22.04.2026 that the R-7 unit has already sold the machineries to outside party and the Proprietress is not willing to continue the operation of Fly Ash Bricks in the said location. In support of the same, the Inspecting Officers have collected a copy of Sale Agreement, which is annexed as Annexure-II of their Enquiry Report and accordingly, they have suggested to direct the Proprietress of R-8 unit that in case she intends to operate the plant any more in the present location, she may be allowed to do so after obtaining Consent to Operate from the R-3 Board and accordingly, a letter No.1517 dtd.27.04.2026 has been issued by the Regional Officer, Bhubaneswar of the R-3 Board to the R-8, which is annexed as Annexure-IV in the Enquiry Report. A copy of the Enquiry Report carried out on dtd.22.04.2026 along with its annexures is annexed to this affidavit and marked as **ANNEXURE - R3/3 Colly.**




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MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-943762709 (M)

✗

7. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
8. That the Annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.

  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

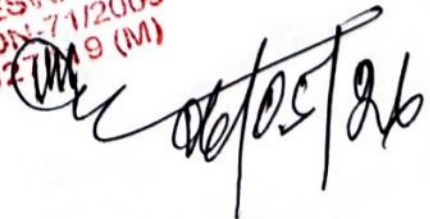
Verified at Bhubaneswar on this the 6<sup>th</sup> day of May, 2026.

**SWORN BEFORE ME**

  
NOTARY  
M.K. PRADHAN  
BHUBANESWAR  
REGD. NO. ON-71/09  
DATE EXPIRY  
02.03.2029  
ODISHA (INDIA)

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH-943762709 (M)

  
**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA

OA 123/2015/EZ

BISHNU PRASD MISRO  
Vs  
STATE OF ODISHA & ORSCORAM: Hon'ble Mr. Justice S.P.Wangdi, Judicial Member  
Hon'ble Prof. (Dr.) P. C. Mishra, Expert MemberPRESENT: Applicant : Mr. Biranchi NarayanMahapatra, Advocate  
Respondent No. 1 : Mr. Deepak Kr. Pani, Advocate  
Respondent No. 5 : Mrs. Papiya Banerjee Bihani, Advocate  
Other respondents : None

Date & Remarks	Orders of the Tribunal
Item No.15 2 <sup>nd</sup> August, 2016.	<p>This OA was preferred by the applicant inter alia on the allegation that Fly Ash Brick Industries in the Ganjam District of State of Odisha were illegally operating in violation of the provisions of Environment (Protection) Act, 1986 and the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.</p> <p>It has also been alleged that the brick industries have been operating for the last five years without observing due process of law thereby harming the environment and that the State PCB has failed to take steps against the erring brick industries despite the fact that they were aware of such violations.</p>

Although the allegations have been denied by the State of Odisha in the affidavit filed on its behalf by the Chief Secretary and the State PCB, we are not inclined to enter into the disputed facts.

Shorn of all details, it would be relevant to note that on 7.3.2016 the Central Pollution Control Board, New Delhi, has issued a modified direction to all PCBs and PCCs re-categorising the industries under which a 'white category' has been introduced. From the list of white category industries, we find that "Fly Ash Bricks/Block Manufacturing" is mentioned at Sl. No. 16. As per the direction, a "white category" industry does not require to obtain consent to operate.

In view of this, all allegations contained in the application would be of no consequence as the cause of action based on which it was brought no longer survives.

**The application, therefore, stands dismissed as infructuous.**

We, however, direct the District Magistrate, Ganjam district and the Regional Officer of State PCB to inspect the existing fly ash brick kiln units operating within the district and verify as to whether in the garb of manufacturing fly ash bricks, those are actually engaged in producing red bricks as alleged by the

applicant. The verification report shall be submitted within a period of six weeks from hence. In the event the allegations are found to be true, it is open for the District Magistrate to take action against those engaged in such illegality in accordance with law.

**List on 15.9.2016 for consideration of report of the District Magistrate, Ganjam.**

.....  
Justice S.P.Wangdi, JM

.....  
Prof. (Dr.) P. C. Mishra, EM



ANNEXURE-R3/2 Colly

E-mail: [cto17category@ospboard.org](mailto:cto17category@ospboard.org)Website: [www.ospcbboard.org](http://www.ospcbboard.org)**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPT., OF FOREST, ENVIRONMENT &amp; CLIMATE CHANGE, GOVT. OF ODISHA]

Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No 20191 /IND-I-CON-(M)1505 Dt 13.11.2025 /  
By Email**CIRCULAR**

**Sub : Directions under section 18(1)(b) of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 regarding harmonization of classification of industrial sectors Red, Orange, Green, White and Blue categories issued by CPCB -Reg.**

**Ref :** i) Directions issued U/s. 18(1) of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 regarding harmonization of classification of industrial sectors under Red, Orange, Green, White & Blue categories issued by CPCB vide dated 12/02/2025.

ii) Corrigendum issued by CPCB vide Letter No. CP/18/1/2023-IPC-VI-HO-CPCB-HO dt. 16.10.2025

iii) Notification of MoEF&CC, Govt. of India, vide G.S.R. 762(E) & 762(E) dated 17.10.2025.

iv) SPCB Office Order issued vide letter No. 15889, dtd. 31.10.2016 and amended thereafter.

In compliance with the Direction of CPCB issued as per Section 18 (1) (b) vide letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dtd. 12.02.2025 & dtd. 16.10.2025, the industrial sectors are hereby classified as Red, Orange, Green, White & Blue categories (as per the Schedule-I of this circular).

- 1) That all pending application for consideration of consent (CTE/CTO) and future such application shall be processed as per the revised classification. In case CTE granted before the revised classification, applicability of CTO will be as per revised classification.
- 2) That the revised sectors / sub-sectors classified under Red, Orange, Green, White & Blue category of sectors shall be used by the SPCB for consent management, inventorisation of units under different categories, siting criteria, deciding environmental surveillance frequency, calculation of environmental compensation etc. as per the guidelines issued from time to time.
- 3) That SPCB shall prepare the inventory of Red, Orange, Green, White & Blue categories of units operating in their jurisdiction, based on the revised classification and upload the category and sector-wise list of such units in the website. SPCB shall forward such list to CPCB and subsequently update the list by 30<sup>th</sup> June every year.

- 4) That the classification of sectors shall not be linked to sanction of loans / finance of bank proceedings.
- 5) That any further addition of any new or left-out sector and their classification which is not listed in the revised list of Red, Orange, Green, White categories shall be done at SPCB level by constituting a Committee and following revised criteria and guidelines. However, addition in Blue category sectors-Essential Environmental Services for domestic waste management will be done at the level of CPCB only. SPCBs shall forward the proposal, if any to CPCB in this regard.
- 6) That SPCB shall constitute a committee as prescribed in the report to evaluate the applications of the units for incentive due to adopting measures resulting in better environmental performance and reduction in PI score. SPCB shall place the separate list of such units in the website and also submit the list to CPCB by 30<sup>th</sup> June every year.

All concerned are hereby directed to adopt the categorization of industries, as per the Schedule-I with immediate effect and process the consents based on the new categorization and implement the directions issued by CPCB U/s 18 (1) (b) of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981 vide dated 12/02/2025 and corrigendum dated 16.10.2025 with effect from the date of issue of this circular.

The circular shall be implemented scrupulously from the issuance of this letter and it supersedes all other previous circular in this regard.

By order of the Chairman



**MEMBER SECRETARY**

Memo No. 20192 /dtd. 13.11.2025

By Email

Copy forwarded to the Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -110032 for kind information.



**MEMBER SECRETARY**

Memo No. 20193 /dtd. 13.11.2025

Copy forwarded to the Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Odisha for kind information and necessary action.



**MEMBER SECRETARY**

Memo No. 20194 /dtd. 13.11.2025

Copy forwarded to the Principal Secretary / Addl. Chief Secretary, Industries Deptt./ MSME Deptt./ Steel & Mines Deptt./ Energy Deptt./ Housing and Urban Development Deptt./ Health & Family Welfare Deptt./ Agriculture Deptt./ Works Deptt./ Water Resources Deptt./ F&ARD / Excise Deptt./ Commerce and Transport Deptt./ Textile & Handloom / CMD, IPCOL/ CMD, IIDCO / Special Secretary P & C Deptt./ Director, Factories & Boilers, Govt. of Odisha for information and necessary action.



**MEMBER SECRETARY**

Memo No. 20195 /dtd. 13.11.2025

Copy forwarded to All CEEs/CESs/Branch Officers, SPCB, Odisha, Bhubaneswar / All Regional Officers, SPCB, Odisha for information and necessary action.



**MEMBER SECRETARY**

Memo No. 20196 /dtd. 13.11.2025

Copy forwarded to IT Cell for information and necessary action. It is requested to upload this Circular along with revised classification of ROGWB of CPCB in the website of the Board.



**MEMBER SECRETARY**



SI No.	Sector	Category
22	Distilled Water (without boiler) with electricity as source of heat	Green
23	Emery powder (fine dust of sand) manufacturing	Green
24	E-waste refurbishing centres	Green
25	Facility of handling, storage, and transportation of food grains in bulk	Green
26	Fish feed, poultry feed and cattle feed (without boiler)	Green
27	Flour mills (dry process)	Green
28	Fly ash bricks/ block manufacturing (without boiler)	Green
29	Flyash export or disposal operations	Green
30	Foam manufacturing	Green
31	Forging of ferrous and non-ferrous metals (cold forging, without any heat treatment)	Green
32	Garment and apparel manufacturing industry including Doubling / Reeling / TFO-Two for one unit (dry process)-with boiler	Green
33	Gaushalas	Green
34	Genset(s) of total capacity > 1 MVA, using cleaner/gaseous fuel	Green
35	Glue from starch (physical mixing) with Gas/ electrically operated oven /boiler.	Green
36	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	Green
37	Gold Assaying & Hallmarking Centres	Green
38	Hand block printing without effluent generation	Green
39	Heat treatment using furnace ( without cyaniding)	Green
40	Heat treatment with any of the new technology like ultrasound probe, induction hardening, ionization beam, gas carburizing etc.	Green
41	Hydrogen production through electrolysis using raw/sea water and renewable energy (capacity < 2.5 TPD)	Green
42	Ice Making	Green
43	Industry engaged in dismantling (only) of e-waste, generated from the electrical and electronic equipment (EEE) listed in the E-Waste (Management) Rules 2022	Green
44	Insulation and other coated Papers (excluding paper or pipe manufacturing)	Green
45	Jute processing (without dyeing / without boiler)	Green
46	Manufacturing of aluminium utensils from aluminium circles pressing/ Brass and bell Metal utensils manufacturing from circles (dry mechanical operation only)	Green
47	Manufacturing of bi-axially oriented Polypropylene (PP) film along with metalizing operations	Green
48	Manufacturing of Candy	Green
49	Manufacturing of Ceramic Colour by mixing & blending only (not using boiler and wastewater recycling process)	Green
50	Manufacturing of coated Electrode	Green
51	Manufacturing of Compact disc Computer (CD/DVD) / cassette manufacturing / reel manufacturing	Green
52	Manufacturing of lubricating oils, grease, and petroleum-based products (only	Green

**ENQUIRY REPORT W.R.T. ORIGINAL APPLICATION NO.10/2026/EZ IN THE MATTER OF SUJATA BISWAL VS. STATE OF ODISHA & OTHERS FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EZB, KOLKATA.**

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**Background of the Inspection: -**

The State Pollution Control Board, Odisha has been impleaded as Respondent No.03 in the present petition filed before National Green Tribunal, Eastern Zone Bench, Kolkata vide Original Application No.10/2026/EZ filed by Ms. Sujata Biswal, Uttara Sasan, Pipili, Puri, and accordingly in order to verify the allegations raised in the petition a field verification has been conducted at the alleged site on **dtd.22.04.2026** by the Officials of the Regional Office, SPC Board, Bhubaneswar.

It is pertinent to mention here that, Earlier the present applicant i.e. Ms. Sujata Biswal had filed two Complaints before the Hon'ble OHRC, Bhubaneswar against M/s. Thakur Fly Ash Bricks having the self-same issues and the same has been registered vide OHRC Case No.1491/2025 and 1803/2025, which had been received by the Board vide OHRC Letter No.10081/OHRC, Dtd.22.05.2025 and Letter No.20037/OHRC, Dtd.02.09.2025 respectively. Accordingly the Officials of the Regional Office, State Pollution Control Board, Bhubaneswar in adherence to the aforesaid two letters of Hon'ble OHRC and the Letter No.10762, Dtd. 06.06.2025 issued by the Member Secretary, SPC Board, Odisha carried out inspection of the alleged site on dtd.11.07.2025 in order to verify the allegation raised by the complainant. **(Copy of the Enquiry Report is attached as Annexure-I)**

**Observations Made During the Inspection on 22.04.2026:-**

- The unit was not operational on the day of inspection. It has been ascertained during inspection that the M/s. Thakur Fly Ash Bricks is operated and managed by Respondent Nos. 7 and 8, who are spouses.
- The factory site and the residential apartment (Astha Highway Apartments) are adjacent to each other with a common boundary wall. The boundary wall is about 10 feet from the residence side and about 5 feet from the factory side.
- The factory is surrounded by Astha Highway Apartment from East side, Barren land from West side, Puri By-Pass from North side and residential area from South side.
- No storage of raw materials and production process has been takes place inside the factory premises observe during the day of inspection. Except few fly Ash has been found inside the factory premises.

- No dust emission has been observed during the day of inspection due to non-operational condition of the unit.
- Further it is learnt that all the machineries of the unit were sold to outside party with intent to stop the production of fly ash bricks by M/s. Thakur Fly Ash Bricks. **(Copy of the Sale Agreement Attached as Annexure-II)**

**Remarks: -**

- M/s. Thakur Fly Ash Bricks is a fly ash bricks/blocks manufacturing unit which was falling under the “White Category Unit” as per Sl. No. 17 vide Office Order No. 8333/Ind-I-Con-1505, dtd. 11.07.2018. The unit has taken NOC from Regional Office, SPCB, Odisha vide letter no. 467/RO/MISC/07, dtd. 25.02.2025. **(Copy attached as Annexure-III)**
- As per the new guideline fly ash bricks manufacturing unit falls under “Green Category” of industry vide Office Order No.20191/IND-I-CON-(M)1505, dtd.13.11.2025 and requires obtaining CTE and CTO for the Establishment and Operation of unit. **(Copy of Letter issued is attached as Annexure-IV)**
- During inspection it is learnt from the proprietress of the fly ash bricks that the machineries has already been sold to outside party and he is not willing to continuing the operation of fly ash bricks in the said location which can be evidence from the sale agreement with the other party.

**Conclusion:-**

In view of the above, we may ask the proprietress of the fly ash bricks unit that incase she intend to operate the plant any more she may be allowed to do so only after obtaining the Consent to Operate (CTO) from this Board.

**Sri Soumya Ranjan Mallick**  
Assitant Environmental Scientist  
Regional Office, SPC Board, Bhubaneswar.

**Sri Smruti Ranajn Pradhan**  
Assitant Environmental Scientist  
Regional Office, SPC Board, Bhubaneswar.

**Annexure-I****ENQUIRY REPORT W.R.T. HON'BLE O.H.R.C CASE NO. 1491/2025 FILED BY  
Ms. SUJATA BISWAL, UTTARASASAN, PIPILI, PURI****Background of the Inspection: -**

Apropos to the Hon'ble OHRC Case No. 1491/2025 & Case No. 1803/2025 filed by Ms. Sujata Biswal, At: - Uttara Sasan, Block; - Pipili, Dist: Puri against M/s. Thakur Fly Ash Bricks located adjacent to residential apartment by name Astha Highway Apartment vide OHRC Letter No. 10081/OHRC, dtd. 22.05.2025 and H.O Letter No. 10762/VII-L-Misc-1217, dtd. 06.06.2025, the alleged unit was inspected by the undersigned Board officials on dtd. 11.07.2025.

**Observations made during the Inspection: -**

- M/s. Thakur Fly Ash Bricks is a fly ash bricks/blocks manufacturing unit which falls under the "White Category Unit" as per SI No. 17 vide Office Order No. 8333/Ind-I-Con-1505, dtd. 11.07.2018. The unit has taken NOC from Regional Office, SPCB, Odisha vide letter no. 467/RO/MISC/07, dtd. 25.02.2025(**Copy Enclosed**)
- The factory is operating on land taken on lease from a private person. The lease agreement was made between Sri Sri Lachman Balaji Thakur Bije Samantarapur Patna as first party and Smt. Rajalaxmi Pradhan as second party. The lease deed is valid for 5 years i.e. 01.08.2024 to 01.07.2029.
- The factory site and the residential apartment (Astha Highway Apartments) are adjacent to each other with a common boundary wall. The boundary wall is about 10 feet from the residence side and about 5 feet from the factory side.
- The factory is surrounded by Astha Highway Apartment from East side, Barren land from West side, Puri By-pass from North side and residential area from South side. Manufacturing of fly ash bricks falls under White Category and as such, there is no prescribed siting criterion.
- The factory is engaged in manufacturing of fly ash bricks using sand, cement and fly ash as raw materials. The manufacturing machineries includes 2 Nos. mixer and one brick manufacturing unit.
- The storage of raw materials and production process takes place under a common shed. The floor of the shed was not concreted. The raw materials like fly ash were not covered with tarpaulin on the day of inspection. There was no production on the day of inspection due to water logging inside the shed owing to incessant rain.
- The ground of the unit premises was not metalled/concreted. Manufacturing products i.e. fly ash bricks were piled up in an open area inside the unit premises.

- No air pollution control measures were taken up by the unit as observed on the day of inspection like installation of water sprinklers to suppress the fugitive emission.
- There was an office building and workers room were observed inside the unit premises. Parking of truck was observed on the day of inspection.
- The unit could not furnish NOC from local authority and NOC from Central Ground Water Authority.
- The ambient air monitoring and noise monitoring could not be done on the day of inspection as there was no production due to water logging inside the production shed and absence of workers.

**Remarks: -**

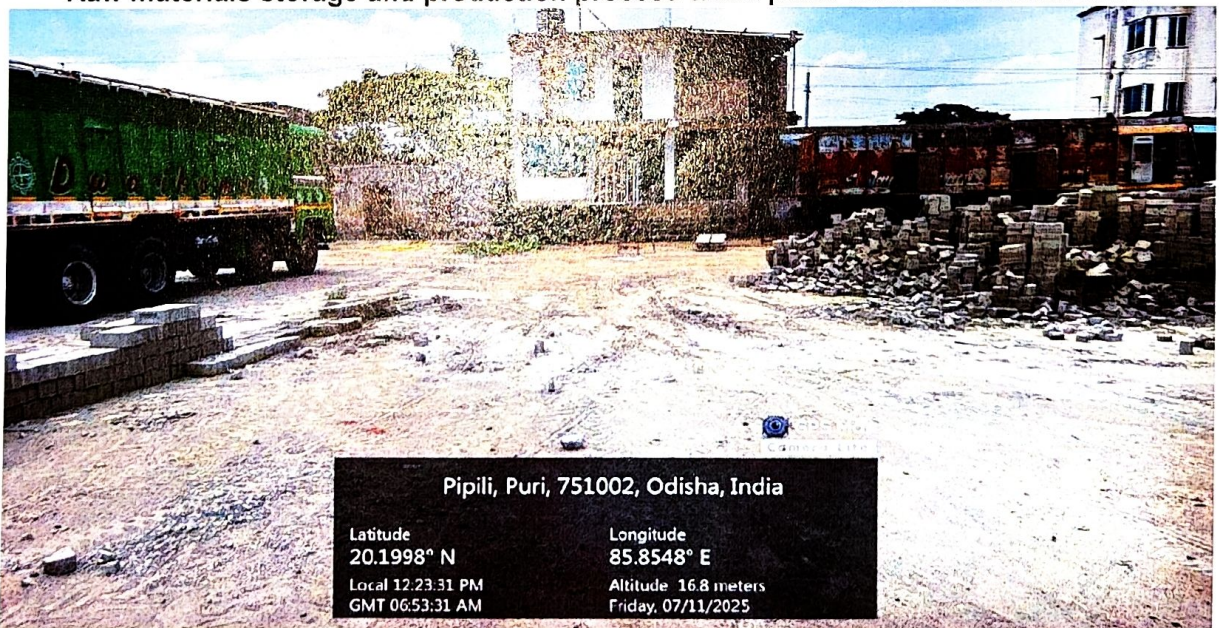
- The unit shall comply with all the guidelines for best environmental management practices mentioned in the NOC granted from SPC Board, Odisha in favour of unit vide Letter No. 467/RO/MISC/07, dtd. 25.02.2025.
- The unit shall obtained NOC from local authority to operate a fly ash brick manufacturing unit.
- Though there is no prescribed siting criterion for fly ash manufacturing unit (White Category of unit), co-existence of factory and Residential complex with a common boundary wall has a potential of nuisance in terms of air and noise pollution.



**The factory and residential apartment separated by boundary wall**



Raw materials storage and production process takes place under a common shed



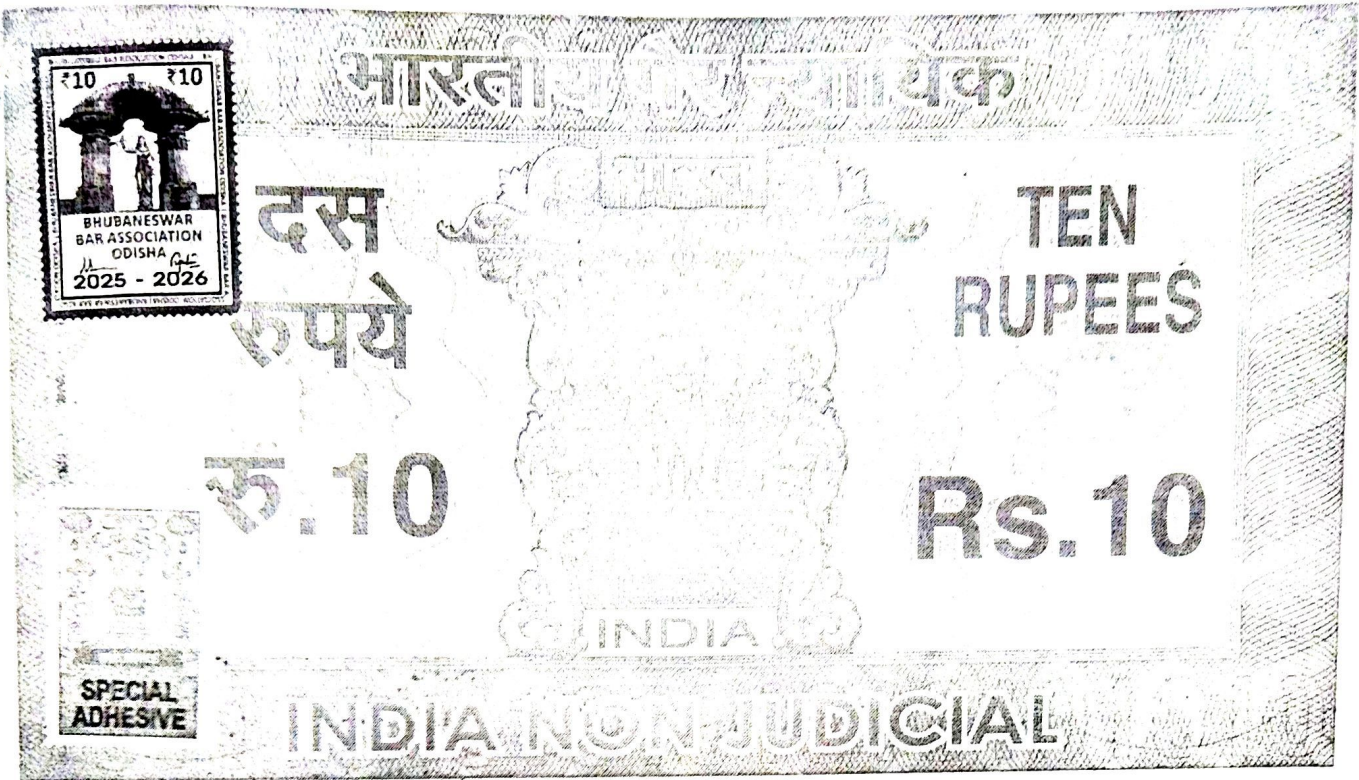
Fly ash bricks stored in open area, the floor of the unit premises is not concreted

*S. R. Mallick*  
25/07/25

Sri S. R. Mallick (AES)

*S. R. Pradhan*  
25/07/25

Sri S. R. Pradhan (AES)



ODISHA

77AA 480083

### SALE AGREEMENT

The sale agreement is made this the 12<sup>th</sup> January 2026

#### BETWEEN

Mr. Bikram Keshari Pradhan, S/o Pahali Pradhan, resides at Plot no: 58/2653, Gangotri Nagar, Sisupal, Dhauli, Bhubaeswar herein after called the Owner of the "FLYASH BRICKS MACHINE" installed and operated at UTTARA, BHUBANESWAR: --1 st Party.

Mr. Harihar Panda @ Mallia, Director, Achyuta Agro products private Limited, resides at Holding no. 119/99, Old Mahatab Road, Keuta Sahi, Old town Bhubaneswar willing to purchase the Flyash Bricks Machine from 1<sup>st</sup> party "As is where basis " : - (hereinafter called 2<sup>nd</sup> Party

- 1 The 2<sup>nd</sup> Party willing to purchase the FLYASH BRICKS MACHINE after deeply inspected the machine & operation of machine.
- 2 That, as per mutual discussion the cost is fixed Rs.15.00 Lakhs & 1<sup>st</sup> party agreed to sale the machine to second party after receive the full & final payment
- 3 That, the 2<sup>nd</sup> party has to give as advance of Rs.2.00Lakhs by Cash/ DD/by transfer to 1<sup>st</sup> party account bearing chq no.202317 ,State Bank India.
- 4 That, the 1<sup>st</sup> party allows 2/3 months time for the infrastructure works of the 2<sup>nd</sup> Party. If the 2<sup>nd</sup> party will be not able to take machine with in time or permanently, the advance token money will be refund without any interest.
- 5 That the 2<sup>nd</sup> party will be responsible for the Transportation, Loading, Unloading and dismantle & Reinstallation of the machine with his own cost. For any physical help required for the above work from the 1<sup>st</sup> party should be cooperate.
- 6 Full & final payment should be clear before the dismetalling the m/c from present place.

*Prakash V-lachar Panda*  
12/01/2026

7 If 2<sup>nd</sup> party required GST Bill for the machine will be available against payment of GST Amount to 1<sup>st</sup> Party.

8 The machine & its accessories list:

1	Main pressing machine with 1x15 x10" bricks dia With complete filling box , bricks O/p conve Belt	1no.
2	9"x1x24 bricks dia with Pressure plate	1no.
3	Hydrolic Oil Tank with	1no
4	Pressure Pump & Motor	1no
5	Materials conve Belt	1no
6	Mixer	2no
7	Gear box	2no
8	Motor	2no
9	material Hopper	1no
10	Pidha/Plate wood & MS	Approx 350 pcs
11	Hydrolic Traily	2no
12	M/c Operating Switchpanel	1no

*Dampkun Prasad*  
Signature of 1<sup>st</sup> party 12/01/25

*Harishar Parida*  
Signature of 2<sup>st</sup> party

Witness:

1. *DR P.C. Pradhan*  
12.01.26  
9439586554

2. *Nageshwar K Dash*  
12/01/26



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]  
 Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar - 751024  
 Dist: Khordha, Odisha

Letter No. UB7 /RO/MISC/07

Date 25.2.25

To,

Smt. Rajalaxmi Pradhan, Proprietress  
 M/s. Thakur Flyash Bricks,  
 At: Plot No. 464, Uttara Sasan, Po: Kausalyaganga,  
 PS: Dhauli, Bhubaneswar, Dist: Khordha

Sub: Application for grant of Consent to Establish/Operate for fly ash manufacturing unit – reg.

Ref: Your letter received on 18.02.2025.

Sir,

It is to inform you that as per the Order of the State Pollution Control Board, Odisha (vide No. 8333/Ind-I-Con-1505, Dt. 11.7.2018), "the White Category of Industries (Non-polluting industries) shall be exempted from obtaining Consent to Establish and Consent to Operate from State Pollution Control Board, Odisha".

Since you want to operate a fly ash bricks unit in the name of M/s. Thakur Flyash Bricks, at Uttara Sasan, Po: Kausalyaganga in Khordha district and the Fly ash bricks units have been categorized as "White Category Industry", so no Consent to Establish/Operate from the State Pollution Control Board, Odisha is further required.

However, the unit shall follow the general guidelines for best environmental management practices mentioned below:

1. The unit shall discharge domestic waste water into septic tank followed by soak pit constructed as per BIS specification.
2. Under no circumstances wastewater if any, shall be discharged outside the factory premises.
3. The unit shall provide dust suppression measures/water sprinkling arrangements at the raw material handling areas.
4. Solid waste generated from the unit shall be collected properly and shall be used for land filling inside the factory premises without causing any environmental problem.

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(07)



5. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to Diesel Generator set shall be:  $H = h + 0.2 \sqrt{\text{KVA}}$ , where  $h$  = height of the roof where DG set shall be installed and  $\text{KVA}$  = capacity of the DG set.
6. The unit shall make provision of an acoustic enclosure or by treating the room acoustically for the Diesel Generator set in order to control noise.
7. The ambient air quality at the boundary of the factory premises shall conform to the National Ambient Air Quality Standard i.e. Particulate Matter (size less than  $10\mu\text{m}$ ) or  $\text{PM}_{10}\mu\text{g}/\text{m}^3$  : 100 microgram/ $\text{m}^3$ ; Particulate Matter (size less than  $2.5\mu\text{m}$ ) or  $\text{PM}_{2.5}\mu\text{g}/\text{m}^3$  : 60 microgram/ $\text{m}^3$ .
8. A boundary wall of adequate height shall be provided around the plant premises with plantation along the boundary and vacant spaces within plant premises.

Yours faithfully,

REGIONAL OFFICER

Tel: 0674-2973126  
E-mail: rospcb.bhubaneswar@ospcboard.org  
Website: [www.ospcboard.org](http://www.ospcboard.org)



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT, GOVERNMENT OF ODISHA]  
Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patia, Po- KIIT, Bhubaneswar - 751024  
Dist: Khordha, Odisha

No.....1517...../RO/MISC/07

Date.....27-4-26.....

To,

Ms. Smt. Rajalaxmi Pradhan, Proprietress  
M/s. Thakur Fly Ash Bricks,  
At: Plot No. 464, Uttara Sasan,  
Po: - Kausalyaganga, PS: - Dhauli,  
Dist: Khordha

**Sub: Consent to Establish/Operate for fly ash manufacturing unit – reg.**

Sir,

In reference to the subject cited above, It is to inform you that as per the new Order of the State Pollution Control Board, Odisha (vide No. 20191/Ind-I-Con-(M)1505, Dt. 13.11.2025), **Fly Ash Manufacturing Unit falls under the Green Category of Industries and requires to obtain Consent to Establish and Consent to Operate from State Pollution Control Board, Odisha**".

During inspection on dtd. 22.04.26 w.r.t OA No. 10/2026/EZ (IA No. 06/2026/EZ) of Hon'ble NGT, Eastern zone bench, Kolkata- Sujata Biswal vs. State of Odisha & Others, it was observed that the unit is a fly ash bricks manufacturing unit and the unit was not in operation on the day of inspection. As per the documents submitted by you, the machinery was already sold to outside party, and you do not wish to continue the manufacturing of bricks any longer at the plant site. However, if you plan to operate the unit you are instructed to obtain Consent to Operate (CTO) from the Board as per the new guidelines.

This is for your kind information.

Encl: as above

REGIONAL OFFICER